

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/62/2017
NAME OF THE PETITIONER(S) : ABRAHAM REJI & 1
NAME OF THE RESPONDENT(S) : MEENACHIL HOTELS & RESORTS
PVT.LTD.&14OTHS
UNDER SECTION : 241/242

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

Hence Srinivasan Adv. Anil D Nair	Hence Srinivasan R1, R2, R3, R7, R8, R9	Hence AR
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ORDER

Counsel for the Petitioner present and filed the composite petition under section 58 and 59, 241, 242, 243 and 247 of the Companies Act, 2013. At this stage, Counsel for R1 to R3, R7, R8 and R9 caused appearance. There is no representation on behalf of the other respondents. Counsel for Respondents prayed for time to file short reply on the issue of the admission of the petition.

In the meantime, Respondents are restrained from removing the Petitioner from the Directorship of the 1st Respondent Company till further order. Counsel for the Petitioner is directed to send private notice to R4 to R6, R10 to R15 and file proof of service before the next date of hearing. Put up on **05.12.2017 at 10.30 A.M.**

- sd -
MEMBER (TECHNICAL)
ghk

- sd -
MEMBER (JUDICIAL)